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**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

**RFA-1255-2023 (O&M)
Reserved on: 21.02.2025
Pronounced on: 06.03.2025**

Devender Singh and others

...Appellants

Vs.

State of Haryana and others

...Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KSHETARPAL

Present: Mr. Ashish Chopra, Senior Advocate
(through VC)
with Mr. Gagandeep Singh, Advocate
Mr. Varun Aryan Sharma, Advocate
Mr. Abhishek Kansal, Advocate for the appellant(s)
in RFA-306-2023 & 456-2023
respondent in cross appeal.

Mr. B.S. Beniwal, Advocate
for the appellant in RFA Nos. 1035, 1038, 1051 of 2023.

Mr. Ashish Aggarwal, Senior Advocate
with Mr. Saket Bhandari, Advocate
Ms. Aashna Aggarwal, Advocate
for appellant in RFA-535-2023
and for respondent No.1-3 in RFA-384-2023

Mr. Sandeep Goyat, Advocate
for appellant in RFA-1255 of 2023

Mr. Deepak Chaudhary, Advocate for appellant
in RFA-908, 936 and 938 of 2023.

Mr. Akash Yadav, Advocate
for appellants in RFA-908 to 910, 543, 535, 534 of 2023
and for respondents in RFA-342, 357, 369, 375, 384 and
424 of 2023.



Mr. M.L.Sharma, Advocate
and Mr. Sushil K Sharma Advocate
for the landowners.

Mr. Abhinash Jain, DAG, Haryana

ANIL KSHETARPAL, J.

1. **Prelude:-**

1.1 With the consent of learned counsel representing the parties, a batch of 249 regular first appeals filed for modification in the market value of the acquired land assessed by the Reference Court (RC), detail whereof is given at the foot of the judgment, shall stand disposed of by this common order.

1.2 Relevant and important details of the acquisition are as under:-

29.07.2010	Notification under Section 4 of the Land Acquisition Act, 1894, was issued for proposing to acquire land in Village Gorkhpur, Badopal and Kajalheri, District Fatehabad for construction of 2,800 MW, Gorakhpur, Atomic Power Project.
25.07.2011	Declaration under Section 6 of the Land Acquisition was published.
18.07.2012	By three separate awards the Land Acquisition Collector, assessed the market value of the acquired land @ Rs.20 lacs per acre for all kinds of land alongwith all statutory benefits.
20.10.2015	Reference Court assessed the market value of the acquired land @ Rs.29,04,000/- per acre.
23.01.2020	The High Court remitted the matter back to the Reference Court for permitting the parties to lead further evidence.
18.11.2022	Reference Court has assessed the market value of the acquired land @ Rs.29,06,670/- per acre.

2. **Brief Facts:-**



2.1 The land owners as well the beneficiary of the acquisition, namely, the Nuclear Power Corporation of India Limited (hereinafter referred to as 'NPCIL') have filed the appeals challenging the assessment of market value. The owners claimed enhancement, whereas, NPCIL claims reduction in the market value assessed by the RC.

2.2 While filing the petitions under Section 18 of the Land Acquisition Act, 1894, the land owners claimed that the market value of the acquired land was not less than Rs.1 crore per acre because the land was yielding two crops and most of the acquired land was nehri (canal irrigated). They also claimed that the acquired land has great potential to be utilized for residential and commercial purpose, hence, the market value assessed by the Land Acquisition Collector (hereinafter referred to as 'LAC ') is incorrect. This fact is disputed by NPCIL while claiming that the LAC has assessed excessive market value of the acquired land.

2.3 The land owners have examined the following witnesses:-

PW1	Satbir s/o Chandi Ram
PW2	Subhash Chander s/o Mangat Ram
PW3	Manohar Lal s/o Chattar Singh
PW4	Ramesh Kumar s/o Gulab Singh
PW5	Sube Singh Patwari
PW6	Krishan Panwar s/o Nand Lal, Architect
PW7	Sant Kumar s/o Bagrawat
PW8	Krishan s/o Hari Chand
PW9	Bhoj Raj, AWBN
PW10	Gopi Ram, WBN



PW11	Rajesh Kumar Jangra Draftsman
PW12	Krishan s/o Hans Raj

2.4 The land owners have also produced the following documents except the sale deed, which will be analyzed subsequently in the later part of the judgment:-

Ex.P-1	Copy of notification dated 29.07.2010 u/s 4 of the Act
Ex.P-2	Copy of notification dated 25.07.2011 u/s 6 of the Act
Ex.P-3/ Ex.P-17	Copy of Award no.7-F for the year 2011-12 of LAC, Fatehabad relating to land of village Gorakhpur
Ex.P-4	Copy of Award no.8-F for the year 2011-12 of LAC, Fatehabad relating to land of village Badopal
Ex.P-5	Copy of Award no.9-F for the year 2011-12 of LAC, Fatehabad relating to land of village Kajalheri
Ex.P-6	Site plan of land acquired
Ex.P-7/Ex. P-13	Certified copy of sale deed no.2369 dated 24.09.2009 of village Kumharia
Ex.P-8/ Ex.P-16	Certified copy of sale deed no.566 dated 03.05.2013 of village Khara Kheri (Sunil Jindal), ADJ, Fatehabad. (UID-HR0214) Dt. 18.11.2022 Shamsher Singh & Ors. Vs. State of Haryana & Ors. (set of 127 references)
Ex.P-9	Certified copy of sale deed no.2183 dated 25.10.2012 of village Gorakhpur
Ex.P-10	Certified copy of sale deed no.3526 dated 06.08.2012 of village Khara Kheri
Ex.P-11	Certified copy of Award of Additional District Judge, Fatehabad dated 16.08.2014 in case no.RBT-09-LA of 24.02.2010/17.09.2012 titled Ghamandi Lal etc Vs. State of Haryana etc.
Ex.P-12	Copy of judgment of Hon'ble Supreme Court dated 13.12.2013 in civil appeal no.11030 of 2013 titled Kashmir Singh Vs State of Haryana & Ors.
Ex.P-14	Certified copy of sale deed no.5407 dated 11.03.2008 of village Matana
Ex.P-15	Certified copy of sale deed no.5404 dated 11.03.2008 of village



	Matana
Ex.P-18	Certified copy of proceedings of meeting dated 10.02.2012 chaired by Commissioner, Hisar Division, Hisar
Ex.P-19	Copy of Award no.3/F dated 22.01.2015 of LAC, Fatehabad relating to land of village Badopal
Ex.P-20	Letter regarding Acquisition of Land dated 12.08.2011
Ex.P-21	Letter issued by DC, Fatehabad to SDM, Fatehabad bearing No.869 dated 24.08.2011
Ex.P-22	Letter SPL-1 dated 19.08.2011 written by Naib Tehsildar, Bhuna to Tehsildar, Fatehabad
Ex.P-23	Letter DRC No.540 dated 29.08.2011 written by SDM, Fatehabad to DC, Fatehabad
Ex.P-24	Report of District Revenue Officer for DC, Fatehabad regarding rate list of land of village Gorakhpur dated 06.09.2011
Ex.P-25	Report of Naib Tehsildar, Bhuna regarding market value of village Gorakhpur for the year 2011-12
Ex.P-26	Proceedings of meeting dated 10.02.2012 held under the Chairmanship of Commissioner Hisar.
Ex.P-27	Photocopy of National Trade Certificate of Rajesh kumar
Ex.P-28	Site plan (Sunil Jindal), ADJ, Fatehabad. (UID-HR0214) Dt. 18.11.2022 Shamsher Singh & Ors. Vs. State of Haryana & Ors. (set of 127 references)
Ex.P-32	Award No. 8 F passed by DRO, Fatehabad on dated 20.11.2015 regarding village Dhanger
Ex.P-33	Award No. 3 F passed by DRO, Fatehabad on dated 22.01.2015 regarding village Badopal
Ex.P-34	Jamabandi of village Dhangar for the year 2010-11
Ex.P-35	Jamabandi of village Dhangar for the year 2010-11
Ex.P-36	Jamabandi of village Dhangar for the year 2005-06
Ex.P-37	Jamabandi of village Dhangar for the year 2005-06
Ex.P-38	Jamabandi of Village Dhangar Padat patwar for the year 2010-2011



Ex.P-39	Revenue record of village Dhangar
Ex.P-40	Jamabandi of village Kumharia for the year 2009-2010
Ex.P-41	Jamabandi of village Gorakhpur Padat Patwar for the year 2009-2010
Ex.P-42	Award No.9-F dated 30.09.2013 passed by DRO, Fatehabad of village Dhanger
Ex.P-43	Award No.1/F dated 10.04.2017 passed by DRO, Fatehabad of village Dhanger
Ex.P-44	Award No.17/F dated 07.01.2016 passed by DRO, Fatehabad of village Badopal
Ex.P-45	Judgment dated 31.03.2016 Passed by Ms.Shalini Singh Nagpal the then Ld. ADJ Fatehabad
Ex.P-46	Evidence of Krishan and P.P.Chora, Sub Divisional Canal Officer, given in LA Case No.3 of 2015
Ex.P-47	Award No.9-F for the year 2013-14, produced in LA Case No.3 of 2015 (Sunil Jindal), ADJ, Fatehabad. (UID-HR0214) Dt. 18.11.2022 Shamsher Singh & Ors. Vs. State of Haryana & Ors. (set of 127 references)
Ex.P-48	Petition under Section 18 in LA Case No.3 of 2015
Ex.P-49	Written statement given in LA Case No.3 of 2015
Ex.P-59	Order dated 08.01.2020, passed by Honble High Court in RFA No.4247/2016
Mark A-1	Order dated 22.09.2015, passed by Honble High Court in RFA No.9626/2014
Mark A-2	Order dated 29.07.2016, passed by Honble Supreme Court
Mark A-3	Order dated 11.04.2013, passed by Honble Supreme Court
Mark A-4	Order dated 22.07.2015, passed by Honble High Court in RFA No.5585/2014
Mark A-5	Order dated 29.07.2016, passed by Honble Supreme Court



Mark A-6	Order dated 25.02.2015, passed by Hon'ble Supreme Court
Mark A-7	Copy of Site Plan

2.5 NPCIL examined RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector and brought on record the following documents except sale deed, which shall be analyzed in the later part of the judgments:-

Ex.D-1	Copy of notification dated 29.07.2010 u/s 4 of the Act
Ex.D-2	Copy of notification dated 25.07.2011 u/s 6 of the Act
Ex.D-3	Copy of Award no.7-F for the year 2011-12 of LAC, Fatehabad relating to land of village Gorakhpur
Ex.D-4	Copy of Award no.8-F for the year 2011-12 of LAC, Fatehabad relating to land of village Badopal
Ex.D-5	Copy of Award no.9-F for the year 2011-12 of LAC, Fatehabad relating to land of village Kajalheri
Ex.D-6	Copy of Haryana Government Gazette Notification dated 09.11.2010
Ex.R-7	Certified copy of sale deed no.1510 dated 05.11.2009 of village Gorakhpur
Ex.R-8/ Ex.R-20	Certified copy of sale deed no.109 dated 15.04.2010 of village Gorakhpur
Ex.R-9	Certified copy of sale deed no.1330 dated 03.06.2010 of village Badopal
Ex.R-10	Certified copy of sale deed no.2853 dated 26.08.2010 of village Badopal
Ex.R-11	Certified copy of sale deed no.2221 dated 19.07.2010 of village Kajalheri
Ex.R-12	Certified copy of sale deed no.4303 dated 25.11.2010 of village Kajalheri
Ex.R-13	Road Map of Fatehabad District



Ex.R-14	Map of village Gorakhpur
Ex.R-15	Map of village Badopal
Ex.R-16	Map of village Kajalheri
Ex.R-17	Map of village Gorakhpur relating to acquired land
Ex.R-18	Certified copy of collector rate for the year 2008-09 to 2010-11
Ex.R-19	Certified copy of sale deed no.1791 dated 15.12.2009 of village Gorakhpur
Ex.R-21	Certified copy of sale deed no.2147 dated 21.01.2010 of village Gorakhpur
Ex.R-22	Certified copy of sale deed no.531 dated 03.05.2010 of village Badopal
Ex.R-23	Certified copy of sale deed no.4325 dated 25.11.2010 of village Badopal
Ex.R-24	Certified copy of sale deed no.5910 dated 28.01.2011 of village Badopal
Ex.R-25	Certified copy of sale deed no.1003 dated 21.05.2010 of village Badopal
Ex.R-26	Certified copy of sale deed no.2640 dated 11.08.2010 of village Badopal
Ex.R-27	Certified copy of sale deed no.4222 dated 01.02.2010 of village Badopal
Ex.R-28	Vasika No.1150 dated 29.07.2010 of village Gorkhpur
Ex.R-29	Mutation no.3945 of village Grokhpur
Ex.R-30	Vasika No.2444 dated 21.12.2010 of village Gorkhpur
Ex.R-31	Vasika No.19 dated 05.04.2011 of village Gorkhpur
Ex.R-32	Vasika No.1179 dated 14.06.2011 of village Gorkhpur
Ex.R-33	Vasika No.3798 dated 22.03.2011 of village Gorkhpur
Ex.R-34	Vasika No.122 dated 17.04.2012 of village Gorkhpur
Ex.R-35	Vasika No.2367 dated 14.12.2010 of village Gorkhpur
Ex.R-36	Vasika No.3797 dated 22.03.2011 of village Gorkhpur
Ex.R-37	Vasika No.1949 dated 29.12.2009 of village Gorkhpur
Ex.R-38	Mutation no.3396 of Village Gorakhpur
Ex.R-39	Jamabandi for the year 2004-05 of Village Gorkhpur
Ex.R-40	Mutation No.3860 of village Gorakhpur



Ex.R-41	Mutation No.3747 of village Gorakhpur
Ex.R-42	Jamabandi for the year 2009-10 of village Gorakhpur
Ex.R-43	Mutation No.3893 of village Gorakhpur
Ex.R-44	Mutation No.3944 of village Gorakhpur
Ex.R-45	Mutation No.3917
Ex.R-46	Mutation No.3866
Ex.R-47	Mutation No.4110
Ex.R-48	Mutation No.4138 of village Gorakhpur
Ex.R-49	Mutation No.4086
Ex.R-50	Mutation No.4087
Ex.R-51	Jamabandi for the year 2009-10 of village Gorakhpur
Ex.R-52	Jamabandi for the year 2009-10 of village Gorakhpur
Ex.R-53	Jamabandi for the year 2009-10 of village Gorakhpur
Ex.R-61	Jamabandi for the year 2006-07 of village Badopal
Ex.R-62	Jamabandi for the year 2001-02 of village Badopal
Ex.R-63	Jamabandi for the year 2001-02 of village Badopal
Ex.R-64	Jamabandi for the year 2001-02 of village Badopal
Ex.R-65	Mutation No.3679 of village Gorakhpur
Ex.R-66	Jamabandi for the year 2004-05 of village Gorakhpur
Ex.R-67	Mutation No.4076 of village Gorakhpur.
Ex.R-68	Mutation No.3566 of village Gorakhpur.
Ex.R-69	NPCIL Letter regarding sale deed to Naib Tehsildar Bhuna
Ex.R-70	Report of Naib Tehsildar regarding sale deed
Ex.R-71	Mutation No. 5613 of village Badopal
Ex.R-72	Mutation No. 5693 of village Badopal
Ex.R-73	Mutation No. 5907 of Village Badopal
Ex.R-74	Mutation No.4064 of village Gorakhpur
Ex.R-75	Mutation No.6128 of village Badopal
Ex.R-76	Mutation No.3408 of village Kajalheri
Ex.R-77	No Litigation Form of Ram Chander
Ex.R-78	Affidavit of Ram Chander son of Fateh chand
Ex.R-79	No Litigation Form of Dalbir
Ex.R-80	Affidavit of Dalbir son of Nathu Ram



Ex.R-81	No Litigation Form of Suresh
Ex.R-82	Affidavit of Suresh son of Sajjan
Ex.R-83	No Litigation Form of Balwant Singh
Ex.R-84	Affidavit of Balwant singh son of Rattan
Ex.R-85	No Litigation Form of Birsal Singh
Ex.R-86	Affidavit of Birsal Singh son of Albela
Ex.R-87	No Litigation Form of Ravinder singh
Ex.R-88	Affidavit of Ravinder son of Umed Singh
Ex.R-89	No Litigation Form of Satbir Singh
Ex.R-90	Affidavit of Satbir singh son of Dayanand
Ex.R-91	No Litigation Form of Mewa
Ex.R-92	Affidavit of Mewa son of Dayanand
Ex.R-93	No Litigation Form of Ishwar
Ex.R-94	Affidavit of Ishwar son of Suba
Ex.R-95	No Litigation Form of Rajbalinder
Ex.R-96	Affidavit of Rajbalinder son of Suba Singh
Ex.R-97	No Litigation Form of Rajesh Devi
Ex.R-98	Affidavit of Rajesh Devi D/o Suba
Ex.R-99	No Litigation Form of Birmati
Ex.R-100	Affidavit of Birmati widow of Prithvi
Ex.R-101	No Litigation Form of Birmati
Ex.R-102	Affidavit of Birmati widow of Suba
Ex.R-103	No Litigation Form of Joginder
Ex.R-104	Affidavit of Joginder son of Sukar Singh
Ex.R-105	No Litigation Form of Sahab Ram
Ex.R-106	Affidavit of Sahab Ram son of Puran Chand
Ex.R-107	No Litigation Form of Dayanand
Ex.R-108	Affidavit of Dayanand son of Fateh Singh
Ex.R-109	No Litigation Form of Sadhu Ram
Ex.R-110	Affidavit of Sadhu Ram son of Fateh Singh
Ex.R-111	No Litigation Form of Birmati
Ex.R-112	Affidavit of Birmati D/o Fateh Singh
Ex.R-113	No Litigation Form of Mito Devi



Ex.R-114	Affidavit of Mito Devi D/o Fateh Singh
Ex.R-115	No Litigation Form of Krishan Kumar
Ex.R-116	Affidavit of Krishan Kumar son Sohan Lal

3. Arguments Addressed:-

3.1 Besides oral submission, Sh. M.L. Sharma, learned counsel representing the land owners has also filed detailed written submissions. The relevant extract of which is extracted herebelow:-

I. RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector has admitted that value potentiality and comparability of land of villages Kumharia, Badopal and Gorakhpur are similar for all intents and purposes.

II. Deduction of 75% on the price of land vide sale deeds Ex.P-7 and P-13 to arrive at a market value of the acquired land is exorbitant and it is unreal.

III The location of the acquired land categorically proves that apart from sale deeds there were other documents which could form basis to assess the market value of the acquired land.

IV. With respect to acquisition of land in villages Dhanger and Bhadopal for minor irrigation, the notification under Section 4 of the Act was issued in 2013. In these two villages, the Court has assessed the market land of the acquired land @ Rs.58,08,000/-. Learned counsel has claimed that the Court should rollback the price to assess the market value @



Rs.46,46,400/- . Similarly, the acquisition of land for bypass of villages Dhanger and Fatehabad was issued in 2008 while assessing the market value @ Rs.50,00,000/- per acre.

V. Sh. Ashish Aggarwal, learned senior counsel representing some of the land owners has filed an application for additional evidence in RFA-535-2023 to produce photographs of the parcel of land sold vide sale deed Ex. P-7. He submits that development work of the acquired land was not required because the acquisition was not for a colony. Hence, no development cut could be imposed. The RC has also not recorded reasons to apply the maximum cut i.e. 75%. Other learned counsels representing the land owners have adopted the aforesaid arguments.

3.2 *Per contra*, Sh. Ashish Chopra, learned senior counsel representing NPCIL submits that the RC has erred in ignoring sale instance Ex. R/28, though, it was executed on the same date i.e. 29.07.2010 with respect to 1 acre of land in village Gorakhpur. He further submitted that 'no litigation incentive' @ 20% should not be included while assessing of the market value. He further submitted that the sale instance Ex.P-7 is with respect to a very small plot located in different village, namely, Kumharia, hence, it was not appropriate to rely upon the same.

4. Discussion & Analyses:-

4.1 At this stage, analyses of the Award passed by the RC is considered necessary.



4.2 The RC has refused to rely upon various letters namely, Ex. P-22 to P-25 and assessment of market value by LAC or Courts with respect to period post 29.07.2010. Similarly, judgment Ex.P-11, P-59 have not been followed as the acquired land in those cases was not comparable with the acquired land in this case. Thereafter, the RC proceeded to assess the market value of the acquired land on the basis of a sale deed of 03 marlas plot located in village Kumharia, executed on 24.09.2009 for Rs.2,00,000/-. The total area of 03 marlas comes to 90.75 sq. yard, whereas, the total area of an ordinary acre is 4840 sq. yard (08 kanals). The area of each kanal is 605 sq. yard. 20 marlas is equivalent to 01 kanal land. An area of each marla is 30.25 sq. yard. In this case, the acquisition is of the total land measuring nearly 1500 acres (mere 72,60,000 sq. yard).

4.3 On a bare look at the various lay out plans, it becomes evident that the majority of the acquired land is in village Gorakhpur, whereas, a small pocket of land is located in village Kajalheri. Thereafter, there is another parcel of land acquired in village Badopal. The residential area of village Badopal is located near Hisar-Fatehabad road, which is also known as National Highway No.9. The acquired land in Badopal is on Kajalhedi village road and is at a sufficient distance far away from the National Highway. Once, we travel on Kajalheri road towards western direction, the residential area of village Kajalheri is further ahead towards west side. From village Kajalheri one has to go to village Gorakhpur either through the acquired land or through village Kumharia. In fact village Gorakhpur is close to Rajasthan border. From perusal



of the record, it is evident that some part of the land is cultivable, whereas, most of the land is either in the shape of plain or molds of sand.

4.4 This Court has carefully read the statement of RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector, Fatehabad. He has stated that value potentially and comparability of land of village Kumharia, Badopal and Gorakhpur is similar for all intents and purposes. village Kumharia is also located at a sufficient distance from National Highway and in fact residential area of village Kajalheri, Kumharia and Gorakhpur form a triangle. From village Kajalheri one has to travel towards north to reach village Kumharia. There is no reason to doubt the correctness of the statement of RW/1-Sh. Ram Singh, District Revenue Officer-cum-Land Acquisition Collector.

4.5 With respect to market value of the acquired land assessed for acquisition of land for minor irrigation situated in villages Dhanger and Badopal, it would be noticed that the aforesaid land was acquired in the year 2013 i.e. three years after the notification on 29.07.2010 was issued in the present case.

4.6 Similarly, It would not be appropriate to assess the market value of the acquired land the acquisition of land for construction of bypass of village Dhanger and Fatehabad because those are located on the National Highway, whereas, the acquired land is located in the interiors and at a great distance.

4.7 Similarly, there is no substance in the argument of Mr. Aggarwal because even if the photographs are taken into consideration, a very small plot



of 91 sq. yard has been sold. Hence, the plot of 91 sq. yard is not comparable for assessing the market value of 1500 acres of land. The question of development cut shall be analyzed in the later part of the judgment.

4.8 A tabulated compilation of the sale deeds relied upon by the parties is reproduced below. In fact, the RC has made a tabulated compilation in para 32, which is being slightly modified.:-

SALE DEEDS RELIED UPON BY THE PETITONERS

Sr . N o	No. of Sale deed & its date of execution & registration	Exhibit no.	Village / Type of Land	Area Sold K- M	Sale Price/ Value per acre	
1	2369 24.09.2009	Ex. P7/ Ex. P13	Kumharia/ Nahri	3M	2,00,000/-	1,06,66,666/-
2	566 03.05.2013	Ex. P8/ Ex. P16	Kharakheri/ Nahri	56 K 15M	3,14,00,000/-	44,26,431/-
3	2183 25.10.2012	Ex. P9	Gorakhpur/ Nahri	28 K	1,29,50,000/-	37,00,000/-
4	3526 06.08.2012	Ex. P10	Kharakheri/ Nahri	8K 1M	50,31,500/-	50,00,248/-
9	1090 05.06.2008	Ex. P31	Kajalheri/ Gair Mumkin	1K	3,02,500/-	24,20,000/-
10	4197 10.10.2013	Ex. P50	Dhanger/ Nahri	4K 16M	48,00,000/-	80,00,000/-
11	5366 07.10.2011	Ex. P51/P30	Dhanger Nahri	10M	3,63,000/-	58,08,000/-
12	4944 14.09.2011	Ex. P52/P29	Dhanger/ Nahri	10M	3,63,000/-	58,08,000/-
13	5402 11.03.2008	Ex. P53	Matana Nahri	26 K 14M	1,66,87,500/-	50,00,000/-
14	5404 11.03.2008	Ex. P54/P15	Matana/ Nahri	16K 17M	1,05,31,250/-	50,00,000/-
15	5407 11.03.2008	Ex. P.14/P55	Matana/ Nahri	14K 8M	1,12,00,000/-	62,22,222/-
16	9644 09.03.2012	Ex. P56	Matana Nahri	75K 3M	12,31,61,460/-	1,31,11,000/-
17	5474 14.03.2008	Ex. P57	Basti Bhima/ Nahri	150K 15M	5,46,46,875/-	29,00,000/-



**SALE DEEDS AND OTHER DOCUMENTS RELIED UPON BY
RESPONDENTS**

Sr. No.	No. of Sale deed & its date of execution & registration	Exhibit no.	Village / Type of Land	Area Sold K-M	Sale Price/ Value per acre	
1	1510 05.11.2009	Ex. R7	Gorakhpur/ Nahri	142K 14M	1,05,94,500/-	6,50,000/- Nahri 4,50,000/- Tal
2	109 15.04.2010	Ex. R8	Gorakhpur/ Nahri	64K	52,00,000/-	6,50,000/-
3	1330 03.06.2010	Ex. R9	Badopal/ Tal	4K	2,00,000/-	4,00,000/-
4	2853 26.08.2010	Ex. R10	Badopal/ Tal	2K 18M	1,45,000/-	4,00,000/-
5	2221 19.07.2010	Ex. R11	Kajalheri/ Nahri	9K	8,50,000/-	7,55,555/-
6	4303 25.11.2010	Ex. R12	Kajalheri/ Nahri	8K	6,50,000/-	6,50,000/-
7	1791 15.12.2009	Ex. R19	Gorakhpur/ Tal	8K	4,50,000/-	4,50,000/-
8	1509 15.04.2010	Ex. R20	Gorakhpur/ Nahri	64K	52,00,000/-	6,50,000/-
9	2147 21.01.2010	Ex. R21	Gorakhpur/ Nahri	21K 6M	13,98,500/-	6,50,000/- Nahri 4,50,000/- Tal
10	531 03.05.2010	Ex. R22	Badopal/ Nahri	16K	12,00,000/-	6,00,000/-
11	4325 25.11.2010	Ex. R23	Badopal/ Nahri	4K 8M	3,30,000/-	6,00,000/-
12	5910 28.01.2011	Ex. R24	Badopal/ Nahri	2K	1,75,000/-	7,00,000/-
13	1003 21.05.2010	Ex. R25	Badopal/ Nahri	2K	1,50,000/-	6,00,000/-
14	2640 11.08.2010	Ex. R26	Badopal/ Tal	7K 17M	3,92,500/-	4,00,000/-
15	4222 01.02.2010	Ex. R27	Nahri	3K	2,06,500/-	5,50,000/-
16	1150 29.07.2010	Ex. R28	Gorakhpur/ Nahri	8K	7,00,000/-	7,00,000/-
17	2444 21.012.2010 0	Ex. R30	Gorakhpur/ Nahri	23K 13M	20,69,500/-	7,00,000/-
18	19 05.04.2011	Ex. R31	Gorakhpur/ Nahri	17K 16M	26,70,000/-	12,00,000/-



19	1179 14.06.2011	Ex. R32	Gorakhpur/ Tal	15K 3M	17,61,000/-	9,00,000/-
20	3798 22.03.2011	Ex. R33	Gorakhpur/ Tibba	3K	3,00,000/-	8,00,000/-
21	122 17.04.2012	Ex. R34	Gorakhpur/ Tibba	6K	7,50,000/-	10,00,000/-
22	2367 14.12.2010	Ex. R35	Gorakhpur/ Nahri + Tibba	10K 19M Nahri 3K 8M Tibba= 14K 7M	11,70,650/-	6,52,627/-
23	3797 22.03.2011	Ex. R36	Gorakhpur/ Tibba	1K 15M	1,75,000/-	8,00,000/-
24	1949 29.12.2009	Ex. R37	Gorakhpur/ Plot	7K 7M Nahri + 6M Plot= 7K 13M	6,80,000/-	7,11,111/-
25	5760 23.03.2009	Ex. R54	Badopal/ Ajkism Tibba	17K 12M	7,70,000/-	3,50,000/-
26	4807 04.02.2008	Ex. R55	Badopal/ Ajkism Tibba	13K 5M	4,97,000/-	3,00,075/-
27	987 29.05.2008	Ex. R56	Badopal/ Nahri + Tibba	5K 17M 4 Sarsai Nahri & 47K 17M 5 Sarsai Tibba = 53 K 15M	28,57,000/-	4,25,227/-
28	3399 05.07.2011	Ex. R57	Badopal/ Tibba	6K 8M	5,60,000/-	7,00,000/-
29	3981 27.07.2011	Ex. R58	Badopal/ Tibba	1K 13M	1,44,500/-	7,00,606/-
30	3416 18.12.2009	Ex. R59	Badopal/ Ajkism Tibba	1K	45,000/-	3,60,000/-
31	4079 31.10.2014	Ex. R60	Badopal/ Tal	11K 2M	15,27,000/-	11,00,540/-



4.9 From perusal of the table, it is evident that the land owners have produced the sale deeds Ex. P-9 dated 25.10.2012 with respect to 28 kanals land in village Gorakhpur, Ex.P-31 dated 05.06.2008 with respect to 01 kanal *gair mumkin* land in village Kajalheri. Remaining sale deeds are pertaining to village Kumharia, Khara Kheri, Matana, Dhanger and Basti Bhiwan. Ex. P-9 dated 25.10.2012, is executed post issuance of notification under Section 4 of the Act. In fact, this sale deed has been executed on 29.07.2010 more than two years after the date of notification under Section 4 of the Act. The sale instance Ex.P-31 dated 05.06.2008 is with respect to non-agricultural land because the land has been described as *gair mumkin*. It is either for residential or for commercial purpose. Hence, it is not a good exemplar to assess the market value of agricultural land.

4.10 On careful perusal of Lower Court Record, it becomes evident that notification under Section 4 of the Act proposing to acquire the land on 29.06.2010 is part of the record. Ex. R-7 dated 05.11.2009 is a sale instance of 142 kanals 14 marlas nehri land located in village Gorakhpur sold at a total price of Rs.1,5,94,500/-. On its careful perusal, it becomes evident that out of 142 kanals 14 marlas, 102 kanals 14 marlas was nehri (canal irrigated), whereas, 40 kanals was plain but uncultivable land. The land has been described as 'tal' that means ground. The land fit for agriculture has been sold @ Rs. 6,50,000/- per acre, whereas, uncultivable land has been sold for Rs.4,50,000/- per acre. This sale instance is out of land comprised in rectangle No. 379, khasra Nos.2, 3, 8, 9, 10 and rectangle No. 380 khasra Nos. 3, 4, 7, 8,



11, 12, 14, 17, 18, 19, 20, 21, 22. This entire land is subject matter of acquisition in the present case. In other words, cultivable and non-cultivable land was being sold @ Rs.6,50,000/- and Rs.4,50,000/- respectively in the year November 2009, which is just nine months before the notification under Section 4 of the Act. Similarly, with respect to village Badopal, the relevant sale instance is Ex.R-55 dated 04.02.2008 with respect to land measuring 13 kanals 05 marlas. 7/18th share of 34 kanals 11 marlas land comprised in rectangle No. 186, khasra nos.18,19,20,21 and 15/1 have been sold. The land comprised in rectangle No. 186 Khara Nos. 18, 19, 20, 21 has been acquired. This parcel of land has been sold @ Rs.3,75,000/- per acre on 04.02.2008.

4.11 Once, the NPCIL has produced sale instances of the acquired land itself, it was not appropriate for the RC to rely upon the sale instance of a very small tiny plot of 91 sq. yard located in different village i.e. Kumharia. It is evident that the beneficiary of the acquisition has produced as many as 31 sale deeds, which show that even before or after the date of notification under Section 4 of the Act, the market value of the land in villages Gorakhpur, Kajalheri or Badopal was nowhere near Rs. 25,00,00/- as already awarded by the Land Acquisition Collector. In fact, if we carefully examine the tabulated compilation, it appears that on 05.04.2011, 17 kanals 06 marlas land was sold @ Rs.12,00,000/- per acre in village Gorakhpur. Similarly, on 14.06.2011, 15 kanals 03 marlas uncultivable land was sold @ Rs. 9,00,000/- per acre. Similar is the position of sale instance dated 22.03.2011. In village Badopal, sale instances Exhibits R/57, 58 and 60 prove that even after issuance of



notification under Section 4 of the Act, the price of the land was nowhere near Rs.20,00,000/- per acre. It was not appropriate for the RC to ignore the sale instances produced by the NPCIL on the basis of Section 25 of the Land Acquisition Act, 1894 (hereinafter referred to as 'of the Act'). In fact, the Court has erred in interpreting Section 25 of the Act, which nowhere prohibits taking into consideration the sale deeds reflecting lower price than the market value assessed by the Land Acquisition Collector while assessing the market value. This issue is no longer *res integra* in view of judgment passed by the Supreme Court in '**Lal Chand vs. Union of India and others**', **(2009) 15 SCC 769**. The Supreme Court in **Chimanlal Hargovindass Vs. Special Land Acquisition Officer, Poona, (1988) 3 SCC 751** has laid down following 17 tests for assessing the market value:-

*"4. The following factors must be etched on the mental screen:
(1) A reference under Section 18 of the Land Acquisition Act is not an appeal against the award and the court cannot take into account the material relied upon by the Land Acquisition Officer in his award unless the same material is produced and proved before the court.*

(2) So also the award of the Land Acquisition Officer is not to be treated as a judgment of the trial court open or exposed to challenge before the court hearing the reference. It is merely an offer made by the Land Acquisition Officer and the material utilised by him for making his valuation cannot be utilised by the court unless produced and proved before it. It is not the function of the court to sit in appeal against the award, approve or disapprove its reasoning, or correct its error or affirm, modify or reverse the conclusion reached by the Land Acquisition Officer, as if it were an appellate court.

(3) The court has to treat the reference as an original proceeding before it and determine the market value afresh on the basis of the material produced before it.

(4) The claimant is in the position of a plaintiff who has to show that the price offered for his land in the award is



inadequate on the basis of the materials produced in the court. Of course the materials placed and proved by the other side can also be taken into account for this purpose.

(5) The market value of land under acquisition has to be determined as on the crucial date of publication of the notification under Section 4 of the Land Acquisition Act (dates of notifications under Sections 6 and 9 are irrelevant).

(6) The determination has to be made standing on the date line of valuation (date of publication of notification under Section 4) as if the valuer is a hypothetical purchaser willing to purchase land from the open market and is prepared to pay a reasonable price as on that day. It has also to be assumed that the vendor is willing to sell the land at a reasonable price.

(7) In doing so by the instances method, the court has to correlate the market value reflected in the most comparable instance which provides the index of market value.

(8) Only genuine instances have to be taken into account. (Sometimes instances are rigged up in anticipation of acquisition of land.)

(9) Even post-notification instances can be taken into account (1) if they are very proximate, (2) genuine and (3) the acquisition itself has not motivated the purchaser to pay a higher price on account of the resultant improvement in development prospects.

(10) The most comparable instances out of the genuine instances have to be identified on the following considerations:

- (i) proximity from time angle,***
- (ii) proximity from situation angle.***

(11) Having identified the instances which provide the index of market value the price reflected therein may be taken as the norm and the market value of the land under acquisition may be deduced by making suitable adjustments for the plus and minus factors vis-à-vis land under acquisition by placing the two in juxtaposition.

(12) A balance-sheet of plus and minus factors may be drawn for this purpose and the relevant factors may be evaluated in terms of price variation as a prudent purchaser would do.

(13) The market value of the land under acquisition has thereafter to be deduced by loading the price reflected in the



instance taken as norm for plus factors and unloading it for minus factors.

(14) The exercise indicated in clauses (11) to (13) has to be undertaken in a common sense manner as a prudent man of the world of business would do. We may illustrate some such illustrative (not exhaustive) factors:

Plus factors		Minus factors	
1	<i>smallness of size</i>	1	<i>largeness of area</i>
2	<i>proximity to a road</i>	2	<i>situation in the interior at a distance from the road</i>
3	<i>frontage on a road</i>	3	<i>narrow strip of land with very small frontage compared to depth</i>
4	<i>nearness to developed area</i>	4	<i>lower level requiring the depressed portion to be filled up</i>
5	<i>regular shape</i>	5	<i>remoteness from developed locality</i>
6	<i>level vis-à-vis land under acquisition</i>	6	<i>some special disadvantageous factor which would deter a purchaser</i>
7	<i>special value for an owner of an adjoining property to whom it may have some very special advantage</i>		

(15) The evaluation of these factors of course depends on the facts of each case. There cannot be any hard and fast or rigid rule. Common sense is the best and most reliable guide. For instance, take the factor regarding the size. A building plot of land say 500 to 1000 sq. yds. cannot be compared with a large tract or block of land of say 10,000 sq. yds. or more. Firstly while a smaller plot is within the reach of many, a large block of land will have to be developed by preparing a lay out, carving out roads, leaving open space, plotting out smaller plots, waiting for purchasers (meanwhile the invested money will be blocked up) and the hazards of an entrepreneur. The factor can be discounted by making a deduction by way of an allowance at an appropriate rate ranging approximately between 20 per cent to 50 per cent to account for land required to be set apart for carving out lands and plotting out small plots. The discounting will to some extent also depend on whether it is a rural area or urban area, whether building activity is picking up, and whether waiting period during which the capital of the entrepreneur would be locked up, will be longer or shorter and the attendant hazards.



(16) Every case must be dealt with on its own fact pattern bearing in mind all these factors as a prudent purchaser of land in which position the judge must place himself.

(17) These are general guidelines to be applied with understanding informed with common sense.”

4.13 It is evident that the Court was required to identify sale deed of comparable sale instance with respect to value, location, potentiality and quality of land during contemporaneous period with that of the acquired land included in notification under Section 4 of the Act. Hence, reliance by the RC on Ex. P-7 was inappropriate and not justified.

4.14 Similarly, reliance placed by the RC on judgment of the Supreme Court in '**Special Land Acquisition Officer vs. Karigowda & Ors., and others, 2010 (5) SCC 708**', is also wholly misplaced because it has been held by the Supreme Court that the parcels of comparable land of adjacent villages can be taken into consideration. However, this judgment does not lay down that the sale instances of the acquired should be ignored, whereas, the sale instances of parcels of land which are not comparable with the acquired land should be relied upon. In fact while assessing the market value of the acquired land, the Court is required to sit on the chair of a prudent purchaser and then proceed to assess the market value on the basis of entire evidence produced by the parties. No doubt some latitude has to be given to the land owners who stand deprived of their livelihood. However, while assessing the market value the Court is not expected to Award amount more than the market value. First part of Section 23(1) of the Land Acquisition Act, 1894 provide for assessment of market value of the acquired land at the date of publication of notification under



Section 4 of the Act. In ***Lal Chand's case*** (Supra), the Supreme Court laid down 17 tests, which should be applied by the Court before assessing the market value of the acquired land. In this case, the Court has failed to apply those 17 tests which were laid down for the guidance of the Courts for assessing the market value of the acquired land. If the Courts apply all the tests, the chances of error can be reduced. It is expected that the Courts will keep the aforesaid tests into consideration while proceeding to assess the market value of the acquired land in future. The sale instance Ex. R-7 is with respect to around 18 acres of land, which is a large compact block of parcel of land. The sale deed includes cultivable as well as non-cultivable land. Similarly, sale instance Ex. R-55 of 13 kanals 05 marlas land located in Badopal is also of more than 1½ acres. Once, sales exemplar of comparable parcels of land during contemporary period were available, the RC ought to have avoided reliance upon the sale instance Ex. P-7 which is of a tiny parcel of land located in different village.

4.15 The RC has also erred in taking into consideration 'no litigation incentive' @ 20% upon the basic market rate. This incentive is given to only those land owners who do not indulge in litigation. The same could not be taken into account while assessing the market value of the acquired land. The RC has correctly observed that the judgments of the Courts/Awards of the LAC Ex. P11, P12, P-19, P-32, P-33, P-42, P-43, P-44, P-45 and Judgments in RFA-4247-2016 decided on 08.01.2020, RFA-9626-2014 decided on 22.09.2015 will not help the Court in assessing the market value of the acquired land. Now,



as far as argument of learned counsel representing the land owners with respect to cut on account of development is concerned, the same does not arise for consideration because this Court has found that sale instances Ex. R/7 and R/55 are with respect to the acquired land. Hence, percentage of cut/deduction/question of rolling back does not arise in the present case.

5. Decision:-

5.1 Keeping in view aforesaid discussions, the Awards passed by the Reference Court on 18.11.2022 and 20.10.2015 shall stand set aside. Hence, all the reference petitions shall stand dismissed.

5.2 Consequently, the appeals filed by NPCIL shall stand allowed, whereas, that of the land owner shall stand dismissed.

5.3 All the pending miscellaneous applications, if any, are also disposed of.

**(ANIL KSHETARPAL)
JUDGE**

06.03.2025

neeraj

Whether speaking/reasoned :	Yes	No
Whether Reportable :	Yes	No

Sr. No.	Case No.	Appellant(s)	Respondent(s)
1.	RFA-1255-2023	DEVENDER SINGH AND ORS.	STATE OF HARYANA AND OTHERS
2.	RFA-763-2023	SATAY NARAIN AND ANR.	STATE OF HARYANA AND ORS
3.	RFA-764-2023	SUBEG SINGH ALIAS SUBER SINGH AND OTHERS	STATE OF HARYANA AND OTHERS
4.	RFA-761-2023	PHULLI DEVI (DECEASED) THROUGH LRS	STATE OF HARYANA AND OTHERS
5.	RFA-760-2023	ROHTASH SINGH	STATE OF HARYANA AND



			OTHERS
6.	RFA-758-2023	RAGHU @ RAGHUBIR SINGH AND ANOTHER	STATE OF HARYANA AND OTHERS
7.	RFA-757-2023	BALBIR SINGH AND ANR.	STATE OF HARYANA AND OTHERS
8.	RFA-756-2023	RAM SWRUP ALIAS RAM SWROOP	STATE OF HARYANA AND OTHERS
9.	RFA-754-2023	SUNITA DEVI AND ANR.	STATE OF HARYANA AND OTHERS
10.	RFA-765-2023	RAMESHWAR(DECEASED) THROUGH LRS AND ANR	STATE OF HARYANA AND OTHERS
11.	RFA-691-2023	HARI SINGH	STATE OF HARYANA AND OTHERS
12.	RFA-634-2023	DHARMENDER RAJ	STATE OF HARYANA AND OTHERS
13.	RFA-633-2023	MANOHAR LAL AND ANOTHER	STATE OF HARYANA AND OTHERS
14.	RFA-631-2023	RAMESHWAR AND ANR	STATE OF HARYANA AND OTHERS
15.	RFA-642-2023	PHULPATI THROUGH LRS AND ANR	STATE OF HARYANA AND OTHERS
16.	RFA-637-2023	BANWARI LAL	STATE OF HARYANA AND OTHERS
17.	RFA-636-2023	BALBIR SINGH	STATE OF HARYANA AND ANOTHER
18.	RFA-692-2023	SHIRIRAM ALIAS RAM SINGH (DECEASED) THROUGH LRS	STATE OF HARYANA AND ANOTHER
19.	RFA-694-2023	SUBHASH AND OTHERS	STATE OF HARYANA AND OTHERS
20.	RFA-662-2023	ATMA RAM	STATE OF HARYANA AND ANOTHER
21.	RFA-663-2023	DHARAMPAL AND ORS	STATE OF HARYANA AND OTHERS
22.	RFA-664-2023	BIRMATI AND ORS.	STATE OF HARYANA AND OTHERS
23.	RFA-661-2023	DEVI LAL THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
24.	RFA-660-2023	DHAN RAJ	STATE OF HARYANA AND ANOTHER
25.	RFA-671-2023	BEDO DEVI @ BEDON AND OTHERS	STATE OF HARYANA AND OTHERS
26.	RFA-666-2023	MISHRU	STATE OF HARYANA AND OTHERS
27.	RFA-668-2023	KAMAL DEEP	STATE OF HARYANA AND OTHERS
28.	RFA-675-2023	KRISHNA	STATE OF HARYANA AND OTHERS
29.	RFA-674-2023	JAINARAIN DECEASED THROUGH HIS LRS AND OTHERS	STATE OF HARYANA AND OTHERS
30.	RFA-673-2023	PREM CHAND AND ORS	STATE OF HARYANA AND



			OTHERS
31.	RFA-670-2023	SANTOSH (DECEASED) THROUGH LRS AND ANR	STATE OF HARYANA AND OTHERS
32.	RFA-357-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA LTD., MUMBAI	INDER SINGH AND ORS.
33.	RFA-358-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	FULI DEVI AND ORS.
34.	RFA-355-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	DEVENDER SINGH AND OTHERS
35.	RFA-356-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	RAM PHAL AND OTHERS
36.	RFA-354-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	DEVI LAL AND OTHERS
37.	RFA-352-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	SUNITA DEVI AND OTHERS
38.	RFA-350-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	OM PARKASH AND ORS.
39.	RFA-349-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	PREM CHAND AND ORS
40.	RFA-340-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	KRISHNA AND ORS
41.	RFA-342-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	JAGDEEP AND OTHERS
42.	RFA-345-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	RAGHUVIR AND ORS.
43.	RFA-343-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	KULDEEP AND ORS.
44.	RFA-347-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	MANGAL AND OTHERS
45.	RFA-346-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	SADHU RAM AND OTHERS
46.	RFA-557-2017	OM PARKASH AND ORS	STATE OF HARYANA AND ORS
47.	RFA-639-2023	SUBE SINGH (DECEASED)	STATE OF HARYANA AND



		THROUGH LRS AND OTHERS	OTHERS
48.	RFA-645-2023	BEDO DEVI AND ANR.	STATE OF HARYANA AND OTHERS
49.	RFA-644-2023	SANTOSH AND ORS.	STATE OF HARYANA AND OTHERS
50.	RFA-643-2023	RAM CHANDER(SINCE DECEASED) THROUGH HIS LRS AND ORS	STATE OF HARYANA AND OTHERS
51.	RFA-534-2023	BASAU RAM	STATE OF HARYANA AND OTHERS
52.	RFA-685-2023	SURAJ BHAN AND OTHERS	STATE OF HARYANA AND OTHERS
53.	RFA-658-2023	SANDEEP AND ANR.	STATE OF HARYANA AND OTHERS
54.	RFA-657-2023	PARKASH@JAI PARKASH(SINCE DECEASED) THROUGH HIS LRS AND ORS	STATE OF HARYANA AND OTHERS
55.	RFA-421-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	BALJEET AND OTHERS
56.	RFA-422-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	SUBE SINGH AND ORS
57.	RFA-424-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	CHASMA DEVI AND OTHERS
58.	RFA-425-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	PHOOL KUMAR AND OTHERS
59.	RFA-426-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	SHIRIRAM (ALIAS RAM SINGH) AND ANR.
60.	RFA-427-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	SANT KUMAR AND OTHERS
61.	RFA-428-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	RAMESHWAR AND ORS
62.	RFA-429-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	SARBATI AND OTHERS
63.	RFA-430-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER	DHARAMBIR AND OTHERS



		CORPORATION OF INDIA LIMITED, MUMBAI	
64.	RFA-390-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	SATPAL SINGH AND OTHERS
65.	RFA-392-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	KELO DEVI AND ORS.
66.	RFA-391-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	SUBE SINGH AND OTHERS
67.	RFA-399-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	INDER AND OTHERS
68.	RFA-398-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	SHAKUNTLA AND OTHERS
69.	RFA-397-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	SANDEEP AND OTHERS
70.	RFA-395-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	BIMLA DEVI AND OTHERS
71.	RFA-394-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RAM CHANDER AND OTHERS
72.	RFA-393-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RAM KUMAR AND OTHERS
73.	RFA-400-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	DALIP AND OTHERS
74.	RFA-908-2023	TELU RAM (DECEASED) THROUGH HIS LRS	STATE OF HARYANA AND OTHERS
75.	RFA-909-2023	CHASMA DEVI	STATE OF HARYANA AND OTHERS
76.	RFA-934-2023	SARBATI (DECEASED) THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
77.	RFA-910-2023	JAGDEEP AND ORS	STATE OF HARYANA AND OTHERS
78.	RFA-928-2023	JOGI RAM THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
79.	RFA-931-2023	ISHWAR	STATE OF HARYANA AND



			OTHERS
80.	RFA-932-2023	BHALLA @ BHALE RAM (DECEASED) THROUGH LRS AND ANR	STATE OF HARYANA AND OTHERS
81.	RFA-933-2023	SUBE SINGH(DECEASED) THROUGH LRS AND ANR	STATE OF HARYANA AND OTHERS
82.	RFA-935-2023	KRISHAN (DECEASED) THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
83.	RFA-936-2023	SADHU RAM AND ANOTHER	STATE OF HARYANA AND OTHERS
84.	RFA-938-2023	SIRI RAM AND ANOTHER	STATE OF HARYANA AND OTHERS
85.	RFA-944-2023	CHANDI RAM (DECEASED) THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
86.	RFA-948-2023	BHALLA @ BHALLE RAM SINCE DECEASED THROUGH LRS.	STATE OF HARYANA AND OTHERS
87.	RFA-951-2023	SURENDER AND ORS	STATE OF HARYANA AND ORS
88.	RFA-315-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD	BIRMATI AND ORS
89.	RFA-314-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	TEK RAM AND OTHERS
90.	RFA-312-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	RAM CHANDER AND OTHERS
91.	RFA-313-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	RAM SINGH ALIAS SHIRAM AND ANOTHER
92.	RFA-310-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	CHANDI RAM AND OTHERS
93.	RFA-309-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	KRISHAN AND OTHERS
94.	RFA-308-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	MANOHARI AND OTHERS
95.	RFA-307-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	RAM SARAN AND OTHERS
96.	RFA-420-2023	CHIEF PROJECT ENGINEER	JAINARAIN AND OTHERS



		NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	
97.	RFA-419-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RAJESH AND OTHERS
98.	RFA-418-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	BHALLA ALIAS BHALE RAM THROUGH LRS AND ORS.
99.	RFA-417-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RATTAN SINGH AND OTHERS
100.	RFA-416-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	RAMESHWAR AND OTHERS
101.	RFA-415-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	KALAWATI AND OTHERS
102.	RFA-414-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	JAGDISH AND OTHERS
103.	RFA-412-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	ISHWAR SINGH AND ORS
104.	RFA-335-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	BHAGU (SINCE DECEASED) THROUGH LRS AND ORS
105.	RFA-334-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	ROHTASH SINGH AND ORS.
106.	RFA-332-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	PHULLI DEVI AND ANR.
107.	RFA-331-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	KAMAL DEEP (MINOR) AND ORS
108.	RFA-329-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	BALWAN AND ORS
109.	RFA-336-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	ABEY RAM AND OTHERS
110.	RFA-386-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER	RAM KUMAR (SINCE DECEASED) THROUGH LR



		CORPORATION OF INDIA LTD , MUMBAI	AND ORS
111.	RFA-385-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	DIWAN SINGH AND ORS
112.	RFA-384-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	HANS RAJ AND ORS.
113.	RFA-381-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	SURAJ BHAN AND ORS
114.	RFA-382-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	PIRTHVI AND OTHERS
115.	RFA-373-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	PATORI DEVI AND ORS.
116.	RFA-375-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	TELU RAM AND ORS
117.	RFA-374-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	PHOOL SINGH AND ORS
118.	RFA-377-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RAMESHWAR AND OTHERS
119.	RFA-378-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	SUMITRA@SITA DEVI AND ORS
120.	RFA-372-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	PARKASH ALIAS JAI PARKASH AND ORS.
121.	RFA-371-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	MISHRU AND OTHERS
122.	RFA-432-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	DHAN RAJ AND OTHERS
123.	RFA-434-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	LICHHI DEVI AND OTHERS



124.	RFA-437-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	SUBE SINGH AND OTHERS
125.	RFA-436-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	SATYANARAIN AND OTHERS
126.	RFA-435-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	SANDEEP AND OTHERS
127.	RFA-439-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	LILU RAM AND OTHERS
128.	RFA-443-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	OM PARKASH AND OTHERS
129.	RFA-445-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	RAM CHANDER (SINCE DECEASED) THROUGH LRS AND ORS
130.	RFA-451-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	TEEJA DEVI AND OTHERS
131.	RFA-452-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	LAXMI AND ORS.
132.	RFA-453-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	DHARAMPAL AND ORS
133.	RFA-454-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	TEK CHAND (SINCE DECEASED) THROUGH LRS AND ORS
134.	RFA-455-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	BELI RAM AND ORS.
135.	RFA-364-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	SADHU RAM AND OTHERS
136.	RFA-365-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	BELI RAM AND OTHERS
137.	RFA-363-2023	CHIEF PROJECT ENGINEER,	JOGI RAM AND OTHERS



		NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	
138.	RFA-359-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	SANTOSH AND OTHERS
139.	RFA-360-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	KRISHNA DEVI AND OTHERS
140.	RFA-369-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	BASAU RAM AND ORS.
141.	RFA-370-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	BEDO DEVI AND OTHERS
142.	RFA-401-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	SATAY NARAIN AND OTHERS
143.	RFA-403-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	RAJ KUMAR AND OTHERS
144.	RFA-405-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RAJENDER PARSAD AND OTHERS
145.	RFA-404-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	RAMMEHAR AND ORS
146.	RFA-407-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RAM SWRUP AND OTHERS
147.	RFA-406-2023	CHIEF PROJECT ENGINEER,NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	OM PARKASH AND ORS
148.	RFA-409-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	RAMESH KUMAR AND OTHERS
149.	RFA-408-2023	CHIEF PROJECT ENGINEER,	OMI AND ORS



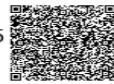
		NUCLEAR POWER CORPORATION OF INDIA LTD , MUMBAI	
150.	RFA-410-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	KRISHAN AND OTHERS
151.	RFA-1224-2023	BELI RAM THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
152.	RFA-1504-2023	FULI DEVI @ PHULI (SINCE DECEASED) THROUGH LRS	STATE OF HARYANA AND ORS
153.	RFA-1539-2023	SUBE SINGH(DECEASED) THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
154.	RFA-689-2023	RAM PHAL AND ORS.	STATE OF HARYANA AND OTHERS
155.	RFA-693-2023	RAM CHANDER	STATE OF HARYANA AND OTHERS
156.	RFA-684-2023	KALAWATI AND ORS	STATE OF HARYANA AND OTHERS
157.	RFA-629-2023	BALWAN AND ANR.	STATE OF HARYANA AND OTHERS
158.	RFA-595-2023	SATPAL SINGH AND ANOTHER	STATE OF HARYANA AND OTHERS
159.	RFA-543-2023	INDER SINGH	STATE OF HARYANA AND OTHERS
160.	RFA-700-2023	BHAGU (DECEASED) THROUGH LRS	STATE OF HARYANA AND OTHERS
161.	RFA-3467-2016 WITH XOBJR-313-CI-2016	NUCLEAR POWER CORPORATION OF INDIA LTD	PHOOL SINGH & ORS
162.	RFA-306-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	SIRI RAM AND OTHERS
163.	RFA-762-2023	SHAMSHER SINGH AND OTHERS	STATE OF HARYANA AND OTHERS
164.	RFA-1039-2023	SANT KUMAR	STATE OF HARYANA AND OTHERS
165.	RFA-433-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	SUBHASH AND OTHERS
166.	RFA-431-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	RADHESHYAM AND OTHERS
167.	RFA-337-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	GULAB SINGH (SINCE DECEASED) THROUGH HIS LRS. AND ORS.
168.	RFA-341-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORP. OF INDIA, MUMBAI	GUGNA AND ORS.



169.	RFA-344-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	BHUP SINGH AND ORS.
170.	RFA-348-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	ATMA RAM AND ANR.
171.	RFA-402-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	BANWARI LAL AND OTHERS
172.	RFA-423-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	BALBIR SINGH AND ANR.
173.	RFA-396-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	PHULPATI AND OTHERS
174.	RFA-333-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	MANOHAR LAL AND ORS.
175.	RFA-367-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	ISHWAR AND OTHERS
176.	RFA-353-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	SUBHASH CHANDER AND ORS.
177.	RFA-366-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	RAGHU AND OTHERS
178.	RFA-361-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	DEVA SINGH AND OTHERS
179.	RFA-351-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	BALBIR SINGH AND OTHERS
180.	RFA-379-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	DHAN RAJ AND OTHERS
181.	RFA-362-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	ROHTASH AND OTHERS
182.	RFA-376-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	HOSIYARA AND OTHERS
183.	RFA-387-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	DHARMENDER RAJ AND ORS.
184.	RFA-388-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER	WALESHP AND ORS



		CORPORATION OF INDIA LTD , MUMBAI	
185.	RFA-389-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	SANTOSH AND OTHERS
186.	RFA-413-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI (MAHARASHTRA)	SUBEG SINGH AND OTHERS
187.	RFA-411-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	BASAU AND ORS.
188.	RFA-380-2023	CHIEF PROJECT ENGINEER, NUCLEAR POWER CORPORATION OF INDIA LIMITED, MUMBAI	BEDO DEVI AND ORS
189.	RFA-383-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED	BELI RAM AND ORS
190.	RFA-330-2023	CHIEF PROJECT ENGINEER, NPCIL MUMBAI	VINOD KUMAR AND ORS.
191.	RFA-698-2023	RAM KUMAR (DECEASED) THROUGH LRS AND OTHERS	STATE OF HARYANA AND OTHERS
192.	RFA-696-2023	SUMITRA ALIAS SITA DEVI AND ANR	STATE OF HARYANA AND OTHERS
193.	RFA-751-2023	TEK CHAND THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
194.	RFA-741-2023	DALIP AND ORS	STATE OF HARYANA AND OTHERS
195.	RFA-738-2023	RAM MEHAR	STATE OF HARYANA AND OTHERS
196.	RFA-737-2023	RAJENDER PARSAD	STATE OF HARYANA AND OTHERS
197.	RFA-752-2023	BHUP SINGH AND ANR	STATE OF HARYANA AND OTHERS
198.	RFA-1051-2023	RAM CHANDER DECEASED THROUGH HIS LRS.	STATE OF HARYANA AND OTHERS
199.	RFA-1066-2023	JAGDISH THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
200.	RFA-1068-2023	BALWANT AND OTHERS	STATE OF HARYANA AND OTHERS
201.	RFA-1072-2023	PATORI DEVI(SINCE DECEASED) THROUGH HIS LRs AND ORS	STATE OF HARYANA AND OTHERS
202.	RFA-1077-2023	DIWAN SINGH (DECEASED) THROUGH LRS AND ORS	STATE OF HARYANA AND ORS
203.	RFA-1079-2023	LICHHI DEVI @ LAXMI AND ANR.	STATE OF HARYANA AND OTHERS



204.	RFA-960-2023	JANGBHADAR @ JANGBHADUR	STATE OF HARYANA AND OTHERS
205.	RFA-957-2023	SADHU RAM THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
206.	RFA-958-2023	DHAN RAJ AND ORS	STATE OF HARYANA AND OTHERS
207.	RFA-959-2023	RAMESHWAR DECEASED THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
208.	RFA-961-2023	BELI RAM(SINCE DECEASED) THROUGH HIS LRS	STATE OF HARYANA AND OTHERS
209.	RFA-962-2023	RAJESH AND ANR	STATE OF HARYANA AND OTHERS
210.	RFA-963-2023	RAMESH KUMAR AND ORS	STATE OF HARYANA AND OTHERS
211.	RFA-984-2023	MANGAL THROUGH LRS	STATE OF HARYANA AND OTHERS
212.	RFA-1035-2023	BIMLA DEVI	STATE OF HARYANA AND OTHERS
213.	RFA-656-2023	GUGNA @ GOGNA AND OTHERS	STATE OF HARYANA AND OTHERS
214.	RFA-655-2023	SHAKUNTLA AND OTHERS	STATE OF HARYANA AND OTHERS
215.	RFA-653-2023	KELO DEVI(SINCE DECEASED) THROUGH HIS LRS AND ORS	STATE OF HARYANA AND OTHERS
216.	RFA-652-2023	SATYANARAIN (SINCE DECEASED) THR LRS AND ANR	STATE OF HARYANA AND OTHERS
217.	RFA-651-2023	RAM SARAN AND ANR	STATE OF HARYANA AND OTHERS
218.	RFA-648-2023	LILU RAM	STATE OF HARYANA AND OTHERS
219.	RFA-647-2023	HOSIYARA THROUGH HIS LRS	STATE OF HARYANA AND OTHERS
220.	RFA-659-2023	WALESH AND OTHERS	STATE OF HARYANA AND OTHERS
221.	RFA-1256-2023	TEK RAM AND ORS	STATE OF HARYANA AND OTHERS
222.	RFA-1257-2023	ISHWAR SINGH THROUGH HIS LRS AND OTHERS	STATE OF HARYANA AND OTHERS
223.	RFA-1258-2023	LAXMI @ LICHHMI AND ORS.	STATE OF HARYANA AND OTHERS
224.	RFA-1259-2023	INDER THROUGH HIS LRS AND ORS	STATE OF HARYANA AND OTHERS
225.	RFA-1260-2023	DHARAMBIR AND OTHERS	STATE OF HARYANA AND OTHERS
226.	RFA-739-2023	KRISHAN AND ANOTHER	STATE OF HARYANA AND OTHERS
227.	RFA-740-2023	SUBHASH CHANDER	STATE OF HARYANA AND OTHERS
228.	RFA-766-2023	PIRTHVI AND OTHERS	STATE OF HARYANA AND



			OTHERS
229.	RFA-767-2023	DEVA SINGH (DECEASED) THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
230.	RFA-768-2023	BELI RAM (DECEASED) THROUGH LRS. AND OTHERS	STATE OF HARYANA AND OTHERS
231.	RFA-769-2023	ABEY RAM (DECEASED) THR LRS AND OTHERS	STATE OF HARYANA AND OTHERS
232.	RFA-771-2023	RAJ KUMAR (DECEASED) THR LRS AND OTHERS	STATE OF HARYANA AND OTHERS
233.	RFA-772-2023	RATTAN SINGH	STATE OF HARYANA AND OTHERS
234.	RFA-775-2023	GULAB SINGH DECEASED THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
235.	RFA-795-2023	OM PARKASH THROUGH LRS AND ORS	STATE OF HARYANA AND OTHERS
236.	RFA-678-2023	PHOOL KUMAR (DECEASED) THR LRS AND ANR	STATE OF HARYANA AND OTHERS
237.	RFA-677-2023	OM PARKASH	STATE OF HARYANA AND OTHERS
238.	RFA-681-2023	BALJEET(DECEASED) THROUGH HIS LRs AND ORS	STATE OF HARYANA AND OTHERS
239.	RFA-679-2023	RAM SINGH ALIAS SHIRAM (DECESED) THROUGH LRS	STATE OF HARYANA AND ANOTHER
240.	RFA-686-2023	KRISHNA DEVI AND ANR.	STATE OF HARYANA AND OTHERS
241.	RFA-687-2023	VINOD KUMAR	STATE OF HARYANA AND OTHERS
242.	RFA-688-2023	RADHESHYAM AND OTHERS	STATE OF HARYANA AND OTHERS
243.	RFA-690-2023	OMI @ GONI AND OTHERS	STATE OF HARYANA AND OTHERS
244.	RFA-759-2023	OM PARKASH AND ORS.	STATE OF HARYANA AND OTHERS
245.	RFA-316-2023	CHIEF PROJECT ENGINEER NUCLEAR PSOWER CORPORATION OF INDIA LIMITED	SURENDER AND OTHERS
246.	RFA-1125-2023	BASAU AND ORS	STATE OF HARYANA AND OTHERS
247.	RFA-311-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	BALWANT AND OTHERS
248.	RFA-640-2023	SANDEEP	STATE OF HARYANA AND OTHERS
249.	RFA-682-2023	KULDEEP	STATE OF HARYANA AND OTHERS
250.	RFA-695-2023	ROHTASH AND OTHERS	STATE OF HARYANA AND OTHERS



251.	RFA-456-2023	CHIEF PROJECT ENGINEER NUCLEAR POWER CORPORATION OF INDIA LIMITED MUMBAI	SHAMSHER SINGH AND ORS.
252.	RFA-535-2023	HANS RAJ AND ORS	STATE OF HARYANA AND OTHERS

**(ANIL KSHETARPAL)
JUDGE**

06.03.2025

neeraj